

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CP (CAA) No. 73/NCLT/AHM/2017  
With CA(CAA) No. 76/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.09.2017**

Name of the Company: Suncity Infrastructure Pvt Ltd.  
Suncity Haryana SEZ Developers Pvt. Ltd.  
Suncity Buildcon Pvt. Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1. 

2.

**ORDER**

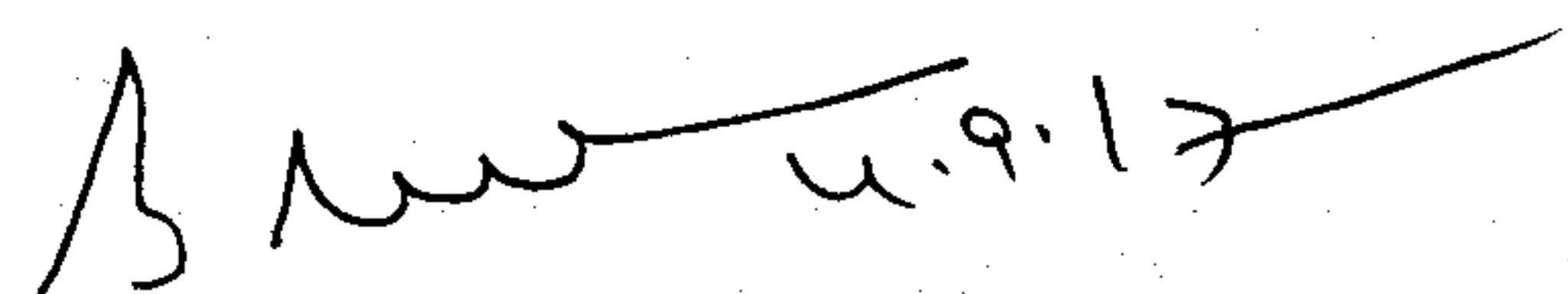
None present for petitioners.

Proof of service of notice on statutory authorities not filed.

Representation of Regional Director received.

Petitioner is directed to serve notice to statutory authorities referred to order in the dated 24.07.2017, if not already issued and file proof of service.

List the matter on 13.10.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 4th day of September, 2017.